

**IN THE INCOME TAX APPELLATE TRIBUNAL,
DELHI BENCH: 'SMC' NEW DELHI**

SHRI SAKTIJIT DEY, JUDICIAL MEMBER

ITA No.8336/Del/2018
Assessment Year: 2015-16

RKM Online Services Pvt. Ltd., C-1/18, DLF Phase-1, Gurgaon (Haryana)	Vs.	ITO, Ward-3(5), Gurgaon
PAN :AACGR8491R		
(Appellant)		(Respondent)

Appellant by	N o n e
Respondent by	Shri Om Parkash, Sr. DR

Date of hearing	03.08.2022
Date of pronouncement	03.08.2022

ORDER

This is an appeal by the assessee against the order dated 26.10.2018 of learned Commissioner of Income-Tax(Appeals)-1, Gurgaon pertaining to assessment year 2015-16.

2. At the time of call, none appeared on behalf of the assessee. However, assessee has furnished a letter dated 07.06.2022, seeking withdrawal of the appeal as the dispute arising in the appeal has been settled under the Direct Tax Vivad se Vishwas Act, 2020. A copy of

Form No. 5 dated 11.11.2021 issued by the Designated Authority has been attached to the aforesaid letter.

3. Learned Departmental Representative did not oppose assessee's request for withdrawal of the appeal.

4. I have heard learned Departmental Representative and perused the material available on record.

5. From the material placed on record, it is observed, accepting assessee's declaration under the Direct Tax Vivad se Vishwas Act, 2020, the designated authority has issued Form 5. Thus, for all practical purposes, the dispute arising in the present appeal has been resolved.

6. In view of the aforesaid, I permit the assessee to withdraw the appeal. Accordingly, appeal is dismissed as withdrawn.

7. In the result, the appeal is dismissed.

Order pronounced in the open court on 3rd August, 2022.

Sd/-
(SAKTIJIT DEY)
JUDICIAL MEMBER

Dated: 3rd July, 2022.
Mohan Lal

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR

Asst. Registrar, ITAT, New Delhi

Sl. No.	Particulars	Date
1.	Date of dictation (Order drafted through Dragon software):	03.08.2022
2.	Date on which the draft of order is placed before the Dictating Member:	03.08.2022
3.	Date on which the draft of order is placed before the other Member:	
4.	Date on which the approved draft of order comes to the Sr. PS/PS:	03 .08.2022
5.	Date of which the fair order is placed before the Dictating Member for pronouncement:	03 .08.2022
6.	Date on which the final order received after having been signed/pronounced by the Members:	03.08.2022
7.	Date on which the final order is uploaded on the website of ITAT:	05.08.2022
8.	Date on which the file goes to the Bench Clerk	05.08.2022
9.	Date on which files goes to the Head Clerk:	
10.	Date on which file goes to the Assistant Registrar for signature on the order:	
11.	Date of dispatch of order:	